completion of this remaining work is now under correspondence with the Railway authorities. There is also a proposal for the construction of a direct road between Sarojini Nagar and Moti Bagh.

As the only market, namely, Sarojini Market in Sarojini Nagar, is inadequate to meet the requirements of the residents of this and other adjoining colonies, Government have sanctioned the construction of four more markets, one each in Lakshmibai Nagar (East Vinay Nagar), Nauroji Nagar (South Vinay Nagar), on the Ring Road and between the Central Vista Extension Road and Sarojini Nagar. Work on these markets, which has commenced or is likely to commence shortly, is expected to be completed by the middle of 1960. Meanwhile, six temporary shops have been constructed in each of Moti Bagh, Netaji Nagar and Lakshmibai Nagar.

12 NOON

# STATEMENT RE BUSINESS FOR THE WEEK

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): Sir, on behalf of the Minister for Parliamentary Affairs, I seek your permission to announce two additional items of business in Rajya Sabha for the current week.

On Wednesday, the 17th December, the following motion of Shrf Ram Sahai will be brought up for discussion:—

"That the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1957-58, laid on the Table of the Rajya Sabha on the 9th December, 1958, be taken into consideration".

On Thursday, the 18th December, the following motion by Shri V. Prasad Rao will be brought up for discussion:—

"That the Fifth Evaluation Report on the working of Community Development and N.E.S. Blocks, laid on the Table of the Rajya Sabha on the 27th November, 1958, be taken into consideration".

Considering the volume of other business awaiting disposal, I suggest, Sir, that not more than three hours be allotted for each of these motions.

श्री पां० ना० राजभोजः (मुम्बई) : शिड्यूल्ड कास्ट की रिपोर्ट पर बहस के लिये ज्यादा समय मिलना चाहिये । तीन घंटे से काम नहीं चलेगा ।

SHRI H. N. KUNZRU (Uttar Pradesh): Besides, Sir, the Report was placed on the Table only the other day. Usually, the Report is voluminous and it will be very difficult for us to consider it properly on the 17th. It is much too early for that."

SHRI BHUPESH GUPTA (West Bengal): And, Sir, it is an unusual practice that instead of the Business Advisory Committee, the hon. Minister himself suggests a time limit of three hours for these motions. It is for you and the Business Advisory Committee to fix the time limit.

MR. CHAIRMAN: These are all suggestions which the Business Advisory Committee should dispose of.

THE LEADER OF THE HOUSE (SHRI GOVTND BALLABH PANT): I would have no objection if the discussion is postponed. I do not want to cause any inconvenience. The motion has been given notice of by a Member of this House and we have expressed our willingness to have it on the 17th but if it is to be postponed to a later date or to the next Session, I would not come in the way.

MR. CHAIRMAN: We will discuss it in the Business Advisory Committee.

International

## FOURTH ANNUAL REPORT OF HINDUSTAN ANTIBIOTIC (PRIVATE) LIMITED AND '& AUDITOR'S REPORT

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): Sir, I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of the Fourth Annual Report of the Hindustan Antibiotics (Private) Limited, Poona, for the year 1957-58, together with a copy of the Auditors' Report and the Comments of the Comptroller and Auditor-General of India thereon. [Placed in Library, See No. LT-1112/58.]

### TRADE AGREEMENTS BETWEEN INDIA AND JTHE U.S.S.R., POLAND AND EAST **GERMANY**

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): Sir, on behalf of Shri Satish Chandra, I beg to lay on the Table a copy each of the following Agreements: -

- Trade Agreement between the Government of India and the Government of the Union of Soviet Socialist Republics, dated November 16, 1958. [Placed in Library. See No. LT-1113/58.]
- (ii) The Protocol to the Trade Agreement between the Government of the Polish People's Republic and the Government of India, dated April 3, 1956. [Placed in Library. See No. LT-1114/58.]
- (iii) Supplementary Trade Agreement between the Government of India and the Government of the German Democratic Republic, dated November 3, 1958. [Placed in Library. See No. LT-1115/ 58.]

# Situation MESSAGE FROM THE LOK SABHA

## THE SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL, 1958.

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1958, as passed by Lok Sabha at its sitting, held on the 11th December, 1958."

Sir, I lay the Bill on the Table.

#### MOTION RE INTERNATIONAL **SITUATION**

THE PRIME MINISTER AND MINISTER EXTERNAL **AFFAIRS** JAWAHARLAL NEHRU): Sir, I beg to move:

"That the present international situation and the policy of the Government of India in relation thereto, be taken consideration."

Almost in every Session, Sir, I move such a motion and there is a discussion which ranges over the wide world but which rather tends to concentrate naturally on some matters more intimately affecting India, some matters in regard to our neighbour countries, a little about Pakistan, a little perhaps about Ceylon and a little perhaps about Goa. Now, naturally, a country's foreign policy may be divided up into some parts, namely two; one is particular matters affecting its interests and the other is the wider world matters which affect it also in the wider sense that anything that happens in the world affects every country. In a sense some of the bigger issues in the world are of high importance to us. If there was a war, we would, I am quite sure, keep out of the war, but the whole world will